

26/3/01

Hon. Mr. S. Dayal, Am.
 Hon. Mr. Rafiquddin, Jm.

This Contempt Petition was filed for Proceedings against the respondent for deliberate disobedience of direction given by the Tribunal in order dt 24/3/84.

This Contempt Petition was filed on 7/10/84 & order sheet shows that none was present for the applicant on 24/1/84, 22/2/85 and on 15/1/81. It was found that the learned counsel for the applicant had died, therefore, a notice was issued to the applicant, which has been received back as the address was incomplete.

We find that the order dt 24/3/84 was to maintain status quo. It was claimed that the applicant continued to work upto 30/3/84 when he was orally informed by the respondent that he would never be engaged even as casual labour.

The Contempt Petition is against the Interim order. As none is present for the applicant, nor a prima-facie case has been made out against the respondent, and also that the Contempt Petition is very old; it is clear that the Contempt Petition is barred by time. The Contempt Petition is, therefore, dismissed on the ground of limitation.

Jm.

Am.